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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH
AT HYDERABAD.

O.A.No.657/99.

Date of decision: 6-5-1999.

Between:

Rentala Markandeya Kumar. .. Applicant.

And

1. The Chairman, Railway Board.
Rail Bhavan, New Delhi.
2. The General Manager, South Central
Railway, Rail Nilayam, Secunderabad.
3. The Chief Personnel Officer, South
Central Railway, Rail Nilayam,
Secunderabad.
4. The Statistics & Analysis Officer,
South Central Railway, Secunderabad.

Respondents.

COUNSEL FOR THE APPLICANT: Miss. T.Bala Jaya Sree.

Counsel for the Respondents: Sri N.R.Devaraj.

CORAM:

Hon'ble Sri H.Rajendra Prasad, Member (A)

Hon'ble Sri B.S.Jai Parameshwar, Member (J)

✓

(by Hon'ble Sri H.Rajendra Prasad, Member(A)

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Heard Miss. Bala Jaya Sree and Sri N.R.Devaraj for the Applicant and the Respondents respectively.

The facts of this case are identical to the facts, averments and pleadings in the other cases which resulted the cancellation of appointment of 80 candidates selected by the Railway Recruitment Board, Bangalore.

The facts, averments and the pleadings are similar to the other O.As., which were disposed of earlier, ~~but~~ the only difference in this case is that the applicant has not so far been issued with any show cause notice.

In view of what has already been decided in the identical cases, it is directed that the services of the Applicant shall not be terminated or cancelled without a proper/prior notice. If a notice is duly issued to the applicant, the directions contained in O.A.661/91 disposed of on 29.4.1999 shall be scrupulously be followed in the present case as well. The directions contained in O.A.661/91 are extracted hereunder:

"The applicant, if so advised, may submit a detailed representation to the impugned show cause notice dated 21.4.1999 within the stipulated time. If such a representation is received from the applicant within the stipulated time the same should be disposed of in accordance with the rules. If it is decided to terminate the services of the applicant after the perusal of

Dr

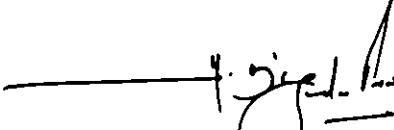
: 3 :

the representation of the applicant such an order shall come into force only after 20 days of the receipt of the order by the applicant"

With the above directions, the O.A., is disposed of.

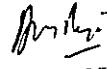
No costs.


(B.S.JAI PARAMESHWAR)
Member (A)
6/5/99


(H.RAJENDRA PRASAD)
Member (A)

Date: 6-5-1999.

Dictated in open Court.


Amily
6/5/99

sss.

NOTE:

C.C.today(6.5.1999)
(B.C.)

cc Today

COPY TO:-

1. HDH NJ
2. HHRP M(A)
3. HBSJP M(J)
4. D.R. (A)
5. SPARE

Advocate

1ST AND 2ND COURT

TYPED BY : CHECKED BY
COMPARED BY : APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD.

THE HON'BLE MR. JUSTICE D.H. NASIR
VICE - CHAIRMAN

THE HON'BLE MR. H. RAJENDRA PRASAD :
MEMBER (A)

THE HON'BLE MR. R. PANGARAJAN :
MEMBER (A)

THE HON'BLE MR. B. S. JAI PARAMESWAR :
MEMBER (J)

ORDER: 6/5/99

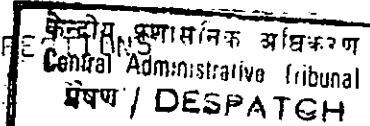
ORDER IN JUDGEMENT

MA. / RA. / CP. NO. —

in

DA. NO. 657/99

ADMITTED AND INTERIM DIRECTIONS ISSUED.



ALLOWED.

C.P. CLOSED.

R.A. CLOSED.

O.A. CLOSED.

DISPOSED OF WITH DIRECTIONS.

DISMISSED.

DISMISSED AS WITHDRAWN.

ORDERED / REJECTED.

NO ORDER AS TO COSTS.

SRR

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